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BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONAL BENCH, KOLKATA, WEST BENGAL

FINANCE CENTRE, 3RD FLOOR, NEW TOWN

(Under Rule 14 And Rule 16(7) Of The National Green Tribunal (Practice  
And Procedure) Rules , 2011)

I.A no. **34** ..... of 2026

In

(Original Application No.07 of 2026)

Fairmine Carbons Pvt. Ltd. .... Applicant

VERSUS

Gaurav Singh and Ors. .... Respondents

INDEX

Sl. No.	Particular	Page No.
1.	Application with Affidavit and Verification	1 to 8
2.	Vakaltnama	

Date :- 16 March 2026

Place:- Kolkata



Filed by :-

Santosh Kr. Pandey  
Advocate  
Mob. No. 9433182985



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**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**EASTERN ZONAL BENCH, KOLKATA, WEST BENGAL**

**FINANCE CENTRE, 3<sup>RD</sup> FLOOR, NEW TOWN**

**34**  
I.A No. .... of 2026

In

**Original Application No. 07 of 2026**

**Fairmine Carbons Pvt. Ltd.** Through its Managing Director, Rajhara North  
(Central & Eastern) Coal Block, ...Applicant Village – Pandwa, Colliery More,  
District – Palamau, Jharkhand – 822124, Email: fairminecarbons@gmail.com;

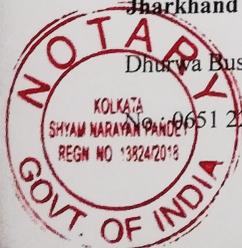
..... **Applicant**

**Versus**

1. **Gaurav Singh** S/o Late Shripati Singh, R/o Belwatika, Memorial Hall Road,  
Daltonganj, Palamau – 822101, Jharkhand, Contact: 8340109063, Email:  
[gauravsingh11091990@gmail.com](mailto:gauravsingh11091990@gmail.com)
2. **Ministry of Environment, Forest and Climate Change (MoEF&CC)**  
Through its Secretary, Indira Paryavaran Bhawan, Jor Bagh, New Delhi -  
110003. Email: [secy-moef@nic.in](mailto:secy-moef@nic.in); Contact No.: 011-20819209, 011- 20819239
3. **State Level Environment Impact Assessment Authority (SEIAA),**

**Jharkhand** Through its Member Secretary, Dhurwa Nursery Complex, Near  
Dhurwa Bus Stand, Dhurwa, Ranchi – 834004; Email: [info@jseiaa.org](mailto:info@jseiaa.org); Contact

0651 2243487





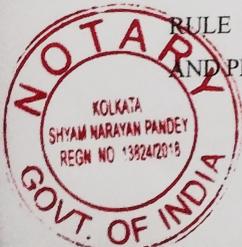
4. **Jharkhand State Pollution Control Board (JSPCB)** Through its Chairman,  
Vandraw Rd, CTI Colony, Sector 4, Birsa Nagar, Ranchi, Jharkhand 834004;  
Email: info@jspcb.org; Contact No.: 0651 2400894, 2400851, 2400852,  
2400902, 2400979, 2400138.
5. **The District Collector/Deputy Commissioner District Collectorate Building,**  
Block-A, Medininagar (Daltonganj), Palamu, Jharkhand, 822101, Email: dc-  
pal@nic.in, Contact No.: +91-6562-224033.
6. **Superintendent of Police District Collectorate Building, Block-C, Medininagar**  
(Daltonganj), Palamau District, Jharkhand – 822101, Email:  
spal@jhpolicе.gov.in, Contact No. +91-6562-224023

.....Respondents

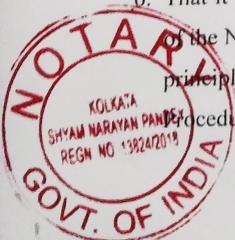
**AN APPLICATION IN THE MATTER OF RULE 14 AND RULE 16(7)**  
**OF THE NATIONAL GREEN TRIBUNAL (PRACTICE AND**  
**PROCEDURE) RULES , 2011**

**MOST RESPECTFULLY SHEWETH:-**

1. That the application preferred by the Applicant is a gross abuse of the process of law and the rules framed there under and has been, filed with an oblique motive to bypass the procedural framework of the law of pleadings in accordance with the provisions made under RULE 14 AND RULE 16(7) OF THE NATIONAL GREEN TRIBUNAL (PRACTICE AND PROCEDURE) RULES , 2011.



2. That the present application is misconceived, and has not been framed in accordance with the provisions of law and the rules made there under.
3. That the Learned Tribunal, while confronting the Applicant in course of the hearing on January 20<sup>th</sup>, 2026 in respect of the plurality of the remedy sought with an attempt for the joinder of cause of action not emanating from the same transactions but belonging to different parties has been pleased to direct the registry "In view of the above, respondent no.2 is deleted from the array of the respondents and the registry is directed to amend the memo of parties" as the Applicant has prayed for the instant Application to be treated as having been filed against the Respondent no.1 herein only.
4. Nevertheless, with the Learned tribunal having been pleased to direct the amendment of the memo of parties, a statutory obligation is also cast upon the Applicant in respect of assisting The Hon'ble Tribunal to take out an application for the amendment of pleadings in accordance with rule 16(7) of the OF THE NATIONAL GREEN TRIBUNAL (PRACTICE AND PROCEDURE) RULES, 2011 inasmuch as the same still reflects the violation of Rule 14 OF THE NATIONAL GREEN TRIBUNAL (PRACTICE AND PROCEDURE) RULES , 2011.
5. The reflection of the violation of Rule 14 OF THE NATIONAL GREEN TRIBUNAL (PRACTICE AND PROCEDURE) RULES, 2011 shall not effectively enable the Respondent no.1 herein to deal with the allegations levelled in a paragraph wise manner insofar as the law of pleadings is concerned.
6. That it is axiomatic that in terms of the provisions laid under Section 19 of the NGT Act 2010, albeit the Learned Tribunal is governed by the principles of natural justice and without the application Of Code Of Civil Procedure 1908, but a Cursorial look at Section 19(4) of the NGT Act



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120

2010 has all the powers of a Civil Court and thus, the principles of the Code of the Civil Procedure 1908 is applicable, which contains the provisions of the law of pleadings including the amendment under Order 6 Rule 17, which is akin to the provisions of Rule 16(7) of THE NATIONAL GREEN TRIBUNAL (PRACTICE AND PROCEDURE) RULES, 2011.

7. Accordingly, it is submitted that the statute mandates the compliance of Rule 14 & 16(7) of the NATIONAL GREEN TRIBUNAL (PRACTICE AND PROCEDURE) RULES, 2011 by the Applicant and a partial compliance thereof also renders the Application having been preferred as infructuous as there is a violation of the mandatory statutory provisions and thus the Instant Application should be dismissed in limine.
8. Accordingly, it is submitted with absolute Humility that The Learned Tribunal may be graciously pleased to admit the instant Application and on account of the violation of the mandatory statutory provisions thereby allowing it by dismissing the Original Application No.07/2026/EZ in limine.
9. That the Respondent reserves the right to make additional submissions/Affidavit as may be required in course of hearing of the matter.
10. That the averments made in paragraphs no-1 to 6 are borne out of the Violations of the mandatory statutory provisions and those contained in Paragraphs no-7,8&9 are the most respectful submissions Before The Learned Tribunal.

In view of the Facts and Circumstances as has been herein narrated before, It is Prayed with absolute Humility that The



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121

Learned Tribunal may be graciously Pleased to admit the instant application thereby allowing it on account of violations of mandatory statutory provisions thus, Dismissing the Original Application No.07/2026/EZ in limine and /or Pass such other Order/ Orders as may be deemed fit and proper for the ends of Justice.

AND, For this act of Kindness, Your Petitioner/Applicant as in duty bound Shall ever prayed.



1  
Raj Kumar

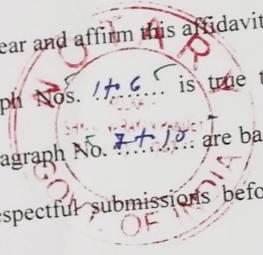


34 16.03.26

AFFIDAVIT

I, Raj Kumar son of Sri Krishan Murari Pathak, aged about-30 years, by faith-Hindu, occupation- Law Officer, residing at Sarovar Nagar Devi Mandap Road, Piska More, P.O Hehal, P.S Sukhdeonagar, Ranchi do hereby solemnly state and affirm as under:

1. That I am duly authorized and otherwise competent to swear this affidavit on behalf of Petitioner.
2. That I am well conversant with the facts and circumstances of this present case. I am competent to swear and affirm this affidavit.
3. The statements made in Paragraph Nos. 1 to 6... is true to my knowledge and those made in Paragraph No. 7 to 10... are based on records and the rests are my respectful submissions before this Hon'ble Court which I verily believe to be true.



Solemnly Affirm & Declared Before me on Identification of LA Advocate

*Shyam Narayan Pandey*  
SHYAM NARAYAN PANDEY  
NOTARY, GOVT. OF INDIA  
REGN. NO. 13824/2018  
16.03.2026

*Raj Kumar*  
Deponent

Identified by me  
*Santosh Kr. Pandey*  
Advocate

11 E MAR 2026



## VERIFICATION

123

Verified at Kolkata on this 16<sup>th</sup> of March 2026 that the content of the above Affidavit are true and correct as per official records available with the deponent and the best of my knowledge and belief. No part of same is false and no materials have been concealed there from.

*Raj Kumar*  
Deponent

*Identified by me  
Santosh K. Pandey  
Advocate*



Ray Kumar

Ray Kumar

# "VAKALATNAMA"

In the Court of National Green Tribunal at Kolkata  
Before Ld \_\_\_\_\_ Judge  
T.A. Sutt/Case No. \_\_\_\_\_ at 2026 <sup>Signature</sup> 02

In  
O.A. Case no - 07/2026/127  
Fairmine Carbons Private Limited Plaintiff  
-VS- Applicant  
Appellant  
Gaurav Singh & others Defendant  
Opp. Party  
Respondent

KNOW ALL MEN by these Ray Kumar s/o  
Sri Krishan Moran Parhat authorize on behalf of Fairmine Carbons Pvt. Ltd.  
that I/We do hereby in my/our name and my/our behalf constitute and appoint Sri  
Santosh Kumar Pandey, Advocate, Calcutta High Court,  
True and lawful Pleader / Advocate & Attorneys to appear and act for me / us in the  
matter noted above to the suit written statement, conduct suit, appeal from original  
suit order etc. and for that purpose to do all acts and things, whatsoever in that  
connection including compromise of the above matter disposing in or withdrawing  
money from filing or taking out of appeal, document and payment order from Court  
referring matters in dispute between the parties here to arbitration, withdrawing the above  
matters with liberty title fresh suit, sending properties released from attachment filing execution  
or Miscellaneous cases and other petitions, bidding at execution sale, obtaining payment from  
us our Court. Withdrawing custody and other fees and doing on my / our behalf such other acts  
in the above matters as are necessary and proper

I/We hereby agreeing to ratify and confirm all acts so done by the said Advocate or Attorneys as  
my / our own acts and as it done by  
me / us to all intents and purposes.

Date... 16/03/2026

ADVOCATES—

Santosh Kumar Pandey  
Advocate  
Calcutta High Court.  
Room No. 3, Ground Floor  
City Civil Court, Kolkata-70001  
Mob. No. 9433182985  
Email id: skp35663@gmail.com  
En. No. WB/753/2008



सत्यमेव जयते  
सत्यमेव जयते



आधार

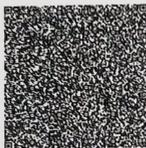
भारत सरकार  
Government of India

भारतीय विशिष्ट पहचान प्राधिकरण  
Unique Identification Authority of India

नामांकन क्रम/ Enrolment No.: 0012/14504/03967

To  
राज कुमार  
Raj Kumar  
S/O Krishan Murari Pathak,  
Sarovar Nagar Dem Side Devi Mandap Road Ratu Road,  
VTC: SUKHDEV NAGAR,  
District: Ranchi,  
State: Jharkhand,  
PIN Code: 834005,  
Mobile: 7050000036

Signature Not Verified  
Digitally signed by Raj Kumar,  
DN: cn=Raj Kumar, o=Unique  
Identification Authority of India,  
Date: 2018.03.30 12:32:20  
+05'30'



आपका आधार क्रमांक / Your Aadhaar No. :

4321 4104 1756  
VID : 9182 9561 2374 7694

मेरा आधार, मेरी पहचान



भारत सरकार  
Government of India



आधार

Aadhaar no. Issued: 25/11/2011



राज कुमार  
Raj Kumar  
जन्म तिथि/DOB: 30/03/1996  
पुरुष/ MALE

आधार पहचान का प्रमाण है, नागरिकता या जन्मतिथि का नहीं।  
इसका उपयोग सत्यापन (ऑनलाइन प्रमाणीकरण, या क्यूआर कोड/  
ऑफलाइन प्रमाणपत्र की स्कैनिंग) के साथ किया जाना चाहिए।  
Aadhaar is proof of identity, not of citizenship  
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authentication, or scanning of QR code / offline XML).

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मेरा आधार, मेरी पहचान



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AADHAAR

सूचना / INFORMATION

- आधार पहचान का प्रमाण है, नागरिकता या जन्मतिथि का नहीं। जन्मतिथि आधार नंबर धारक द्वारा प्रस्तुत सूचना और विनियमों में विनिर्दिष्ट जन्मतिथि के प्रमाण के दस्तावेज पर आधारित है।
- इस आधार पत्र को यूआईडीआई द्वारा नियुक्त प्रमाणीकरण एजेंसी के जरिए ऑनलाइन प्रमाणीकरण के द्वारा सत्यापित किया जाना चाहिए या ऐप स्टोर में उपलब्ध एमआधार या आधार क्यूआर कोड स्कैनर ऐप से क्यूआर कोड को स्कैन करके या [www.uidai.gov.in](http://www.uidai.gov.in) पर उपलब्ध सुरक्षित क्यूआर कोड शीट का उपयोग करके सत्यापित किया जाना चाहिए।
- आधार विशिष्ट और सुरक्षित है।
- पहचान और पते के समर्थन में दस्तावेजों को आधार के लिए नामांकन की तारीख से प्रत्येक 10 वर्ष में कम से कम एक बार आधार में अपडेट करना चाहिए।
- आधार विभिन्न सरकारी और गैर-सरकारी फायदा/सेवाओं का लाभ लेने में सहायता करता है।
- आधार में अपना मोबाइल नंबर और ईमेल आईडी अपडेट रखें।
- आधार सेवाओं का लाभ लेने के लिए एमआधार ऐप डाउनलोड करें।
- आधार/बीयोमेट्रिक्स का उपयोग न करने के समय सुरक्षा सुनिश्चित करने के लिए आधार/बीयोमेट्रिक्स लॉक/अनलॉक सुविधा का उपयोग करें।
- आधार की मांग करने वाले सहमति लेने के लिए बाध्य हैं।
- Aadhaar is proof of Identity, not of citizenship or date of birth (DOB). DOB is based on information supported by proof of DOB document specified in regulations, submitted by Aadhaar number holder.
- This Aadhaar letter should be verified through either online authentication by UIDAI-appointed authentication agency or QR code scanning using mAadhaar or Aadhaar QR Scanner app available in app stores or using secure QR code reader app available on [www.uidai.gov.in](http://www.uidai.gov.in).
- Aadhaar is unique and secure.
- Documents to support identity and address should be updated in Aadhaar after every 10 years from date of enrolment for Aadhaar.
- Aadhaar helps you avail of various Government and Non-Government benefits/services.
- Keep your mobile number and email id updated in Aadhaar.
- Download mAadhaar app to avail of Aadhaar services.
- Use the feature of Lock/Unlock Aadhaar/biometrics to ensure security when not using Aadhaar/biometrics.
- Entities seeking Aadhaar are obligated to seek consent.



भारतीय विशिष्ट पहचान प्राधिकरण  
Unique Identification Authority of India



Details as on: 14/03/2016

पता:  
S/O कृष्ण मुरारी पाठक, सरोवर नगर डेम साइड देवी मंडप रोड  
रातु रोड, सुखदेव नगर, राँची,  
झारखण्ड - 834005

Address:  
S/O Krishan Murari Pathak, Sarovar Nagar Dem Side  
Devi Mandap Road Ratu Road, SUKHDEV NAGAR,  
DIST: Ranchi,  
Jharkhand - 834005



4321 4104 1756

VID : 9182 9561 2374 7694

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Raj Kumar



Date: 19.01.2026

Ref. No.- FCPL/RNC/25-26/136

**AUTHORIZATION LETTER**

To whom it may concern, We hereby authorize Mr. Raj kumar (Senior Executive- Legal), of the Company, to sign and submit all legal documents, papers, and letters on behalf of the Company, and to represent the Company before all Courts, including the Lower Court, High Court, Supreme Court, Tribunals, or any other appropriate authorities, as required. He is also authorized to file affidavits in the name of the Company before the aforementioned authorities.

This authorization will remain valid until 31 December 2026, or until the termination of his employment with the Company, whichever is earlier.

The specimen signature of Mr. Raj Kumar, authorized representative of the Company, is attested below for the purpose of identification and authentication.

Specimen Signature:

Mr. Raj Kumar

For FAIRMINE CARBONS PRIVATE LIMITED

FAIRMINE CARBONS PRIVATE LIMITED

  
Director

Rajiv Shekhar

Director

Din: 08528310

Compose

Inbox 11,954

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### I.A Application in O.A no. 07 of 2026

**Santosh Kumar Pandey** <skp35663@gmail.com>  
to Gaurav, Ashok, Aishwarya, surendra

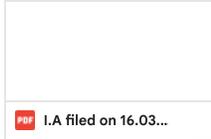
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Dear Sir,  
with reference to above please find attached herewith the copy of I.A in O.A no. 07 of 2026 for your reference.

Thanking You,

Regards,  
Santosh Kumar Pandey, Advocate  
Calcutta High Court  
Mobile number :- 9433182985

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